

ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following twenty-six Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on 12 March, 1980:—

1. The Appropriation (Railways) Vote on Account Bill, 1980.
2. The Appropriation (Railways) No. 2 Bill, 1980.
3. The appropriation (Vote on Account) Bill, 1980.
4. The Appropriation (No. 2) Bill, 1980.
5. The Finance Bill, 1980.
6. The Union Duties of Excise (Electricity) Distribution Bill, 1980.
7. The Assam Appropriation (Vote on Account) Bill, 1980.
8. The Assam Appropriation Bill, 1980.
9. The Madhya Pradesh Appropriation (Vote on Account) Bill, 1980.
10. The Madhya Pradesh Appropriation Bill, 1980.
11. The Orissa Appropriation (Vote on Account) Bill, 1980.
12. The Orissa Appropriation Bill, 1980.
13. The Bihar Appropriation (Vote on Account) Bill, 1980.
14. The Bihar Appropriation Bill, 1980.
15. The Gujarat Appropriation (Vote on Account) Bill, 1980.
16. The Gujarat Appropriation Bill, 1980.
17. The Maharashtra Appropriation (Vote on Account) Bill, 1980.
18. The Maharashtra Appropriation Bill, 1980.

19. The Punjab Appropriation (Vote on Account) Bill, 1980.
20. The Punjab Appropriation Bill, 1980.
21. The Rajasthan Appropriation (Vote on Account) Bill, 1980.
22. The Rajasthan Appropriation Bill, 1980.
23. The Tamil Nadu Appropriation (Vote on Account) Bill, 1980.
24. The Tamil Nadu Appropriation Bill, 1980.
25. The Uttar Pradesh Appropriation (Vote on Account) Bill, 1980.
26. The Uttar Pradesh Appropriation Bill, 1980.

2. Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following two Bills, passed by the Houses of Parliament and assented to since a report was last made to the House on 12 March, 1980:—

1. The Constitution (Forty-fifth Amendment) Bill, 1980.
2. The Requisitioning and Acquisition of immovable Property (Amendment) Bill, 1980.

12.12 hrs.

RE. QUESTION OF PRIVILEGE

SHRI EDUARDO FALEIRO (Mormugao): During the last session I had given notice of privilege motion. This is pending for more than two months or so. Will you kindly let us know what has happened to it?

MR. SPEAKER: It is under consideration. We will let you know.

SHRI EDUARDO FALEIRO: When will you let us know?

MR. SPEAKER: Very shortly,

SHRI JYOTIRMOY BOSU: (Diamond Harbour): I gave a motion against Shri Eduardo Faleiro for going to the press about his privilege motion which was not admitted. What has happened to that?

MR. SPEAKER: Now Call Attention Motion. Shri Harikesh Bahadur.

श्री हरीश चन्द्र सिंह रावत (प्रल्मोड़ा) :
अध्यक्ष महोदय, मैंने नियम 222 और 223 के अन्तर्गत नोटिस दिया है कि माननीय चौधरी चरण सिंह जो इस सदन के सदस्य हैं और लोकदल के नेता हैं, उन्होंने एक स्टेटमेंट दिया है जो प्रखबारों में 3 तारीख में इंडियन एक्सप्रेस में आया हुआ है, जिसमें उन्होंने कहा है कि :

"Parliament has become irrelevant and it is becoming..."

MR. SPEAKER: It is under consideration. (*Interruptions*). Nothing more.

श्री हरीश चन्द्र सिंह रावत : मैं जानना चाहता हूँ कि इस संबंध में क्या हुआ है ?

यह सदन की प्रवृत्तमानना का प्रश्न है ।

MR. SPEAKER: I have asked for explanation. It is under consideration please.

श्री हरीश चन्द्र सिंह रावत : यह बहुत गंभीर सवाल है, वह तो उत्तर 2 महीने तक भी नहीं देगे।

MR. SPEAKER: Nothing should be recorded without my permission.

(*Interruptions*)**

MR. SPEAKER: Now Call Attention Motion. Shri Harikesh Bahadur.

(*Interruptions*)

MR. SPEAKER: Over ruled. Nothing doing. I have done it.

(*Interruptions*)

MR. SPEAKER: Why do you not listen? No.

(*Interruptions*)

MR. SPEAKER: Why do you pursue when I have not allowed it? No, not allowed.

SHRI BHAGWAT JHA AZAD (Bhagalpur): It applies to all of us. When Parliament is irrelevant, why should we sit here? You must reply to the question. What has happened to that?

MR. SPEAKER: This is what it is.

SHRI BHAGWAT JHA AZAD: All of us are sitting here. We are not irrelevant.

MR. SPEAKER: The hon. Members of the House should realise the responsibility also. They should cooperate also.

SHRI BHAGWAT JHA AZAD: That is why I am asking you—If we are irrelevant, what is the responsibility? There is no responsibility for us. We want to know what happened to that which he stated that Shri Charan Singh said. (*Interruptions*)

MR. SPEAKER: It is under consideration.

SHRI BHAGWAT JHA AZAD: That is all right. For how long? (*Interruptions*)

MR. SPEAKER: It takes time.

SHRI BHAGWAT JHA AZAD: He cannot be allowed two months.

MR. SPEAKER: It is not that much.

SHRI BHAGWAT JHA AZAD: You must tell us what is the reasonable time?

MR. SPEAKER: I will take my time. I cannot tell off hand.

SHRI BHAGWAT JHA AZAD: What is the reasonable time for that? There should be a limit for that.

MR. SPEAKER: Very shortly I will do. Very shortly.....

SHRI BHAGWAT JHA AZAD: Will we wait for two months for that?

MR. SPEAKER: It will be done very shortly. (*Interruptions*) I am seized of the situation. I have to take facts into consideration and then give some decision. Let the facts come to me. Then I will decide. Everything will be done according to rules.

Now Calling Attention Motion.

श्री हरीश चन्द्र सिंह रावत : मान्यवर,
टाइम तो बता दीजिए कि कब तक ?

SHRI JYOTIRMOY BOSU: What about discussion on the drought condition prevailing in the country? There will be calling attention.

MR. SPEAKER: We will be discussing it. Do not worry. We will be discussing drought, do not worry.

Mr. Harikesh Bahadur.

(*Interruptions*)

MR. SPEAKER: I am not allowing you any more. Nothing should go on record without my permission.
(*Interruptions*)

MR. SPEAKER: Now Calling Attention Motion. Mr. Harikesh Bahadur.

(*Interruptions*)

MR. SPEAKER: We should be more co-operative. This will not take us anywhere. Please sit down. Please take seats. We must co-operate. We have to attend to the business. The hon. Member are talking and having verbal exchanges. It is not good.

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED BURNING OF SOME HARIJANS IN ALMORA DISTRICT OF U.P.

SHRI HARIKESH BAHADUR (Gorakhpur): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

'Reported burning of some Harijans in village Kafalta, in Almora District of Uttar Pradesh on 9 May, 1980.'

12.16 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, The Government deplore the ghastly incident which occurred on the 9th May, 1980 in Kafalta village of Almora District, Uttar Pradesh in which 14 Harijans were killed.

According to the report received from the Government of Uttar Pradesh, the incident took place on the evening of 9th May, 1980, when a Harijan *barat* consisting of about 40 persons from village Biralgaon, approaching village Kafalta, en route to village Pipna, were asked by upper caste villagers to take the bridegroom on foot through the village. On this, altercation ensued between the *barat* party and the people of this predominantly "upper caste" village, Harijans ran for shelter and some found refuge in the house of one Shri Nar Ram, a local Harijan. This house was set on fire by "upper caste" villagers. Some succumbed to burn injuries on the spot. Some others who ran in different directions were chased and beaten to death by lathi blows, stone blows